

**File No. 406-1/2005-FN  
2005**

**Dated 9<sup>th</sup> June,**

**To**

**All UASPs/BSOs/CMSPs**

**Subject:** Direction under Section 13 read with Section 11(1) (b) (i) of the TRAI Act, 1997 regarding provision of Wireless Services Outside the Licensed Service Area.

WHEREAS it has been brought to the notice of the TRAI that wireless services were being provided by some service providers outside the Licensing service area of the respective operator;

WHEREAS TRAI asked the comments of the service providers and in response the service providers claimed that the problem was due to radio spillage;

WHEREAS some service providers have mentioned that effort would be made by them to optimise the RF network so that spillage could be minimised. Some service providers have indicated that optimisation process entailing correct tilting of the antennas of the cell site along with other technical steps in consultation with the vendors would be taken up;

WHEREAS as per UASL License under clause 28 the term "Intra Service area traffic" is defined as follows:

*"INTRA- SERVICE AREA TRAFFIC" means the Long Distance traffic originating and terminating within boundaries of the licensed service area."*

AND THEREFORE, the Authority in exercise of its powers conferred upon it under Section 13 read with Section 11(1)(b)(i) of the Telecom Regulatory Authority of India Act, 1997 directs all the service providers to ensure that the service coverage is restricted to the Licensed Service Area only, to carry out regular monitoring of radio spillage actually being provided, initiate the steps to minimise the RF spillage, if any, and report to TRAI with details of steps taken by them including report of drive tests etc., within 7 days of the end of each quarter.

This issues with the approval of the Authority.

**(R.K.Bhatnagar)  
Advisor (FN)**